

Central Administrative Tribunal
Principal Bench

O.A. No. 2400 of 1999

New Delhi, dated this the 10th March, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. IFS (B) Stenographers' Association (Regd.)
through its Secretary,
Shri R.K. Nagpal,
Ministry of External Affairs,
New Delhi.
2. Shri H.V.S. Negi,
R/o A-674, Sector-9,
NOIDA-201301. U.P. .. Applicants

(By Advocate: Shri A.K. Sinha)

Versus

1. Union of India through
its Secretary,
Ministry of External Affairs,
South Block, New Delhi.
2. Union of India through
the Secretary,
Ministry of Finance,
North Block,
New Delhi.
3. Union of India through
its Secretary
Ministry of Personnel Public Grievances
& Pensions,
Dept. of Personnel & Training,
North Block,
New Delhi. .. Respondents

(By Advocate: Shri N.S. Mehta)

ORDER

MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

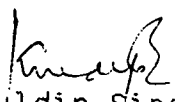
2. Under Section 19(1) A.T. Act a person aggrieved by any order can approach the Tribunal. Applicants have not shown us any order issued by respondents in respect of which they can claim to be


(9)

aggrieved, and there is no denial in any rejoinder, filed by applicants to the specific assertion of respondents that no orders adverse to applicants have been passed, nor has any decision adverse to them been taken.

3. Under the circumstances, we hold this O.A. to be premature at this stage and dispose it of with a direction^{to} respondents to give representatives of applicants' association a reasonable opportunity of being heard in person, before any final decision is taken. If applicants are still aggrieved after the final decision is taken by respondents, it will be open to them to agitate their grievance in accordance with law if so advised, in which case respondents will not be able to plead lack of available vacancies, and/or fait accompli as ^{a just} ~~against~~ defence.

4. The O.A. is disposed of in terms of Paragraph 3 above. No costs.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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